HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU
(Through Video Conference)

EMG-WP(C) No. 32/2020,
EMG-CM No. 70/2020.

Babbu Sharma and another   .....Petitioner (s)

Through :-   Mr. Jagmohan Singh, Advocate
(on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and   .....Respondent(s)
others

Through :-   Mr. Raman Sharma, AAG for
respondent Nos. 1 to 4.
(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE
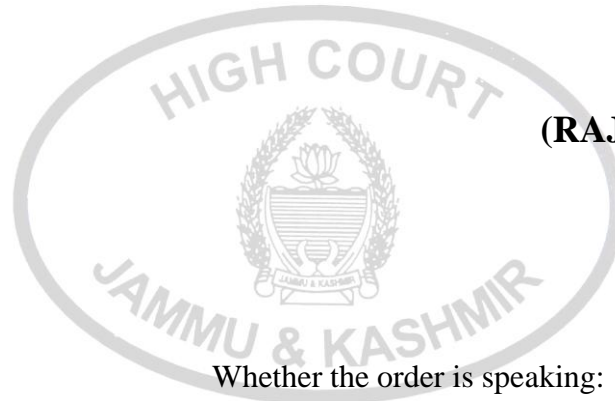
ORDER
28.05.2020

The grievance of the petitioners, who are present in person along with their counsel through video call, is that being majors, they have solemnized their marriage on 25.05.2020 with their free will and without any pressure, threat or coercion. Learned counsel for the petitioners submits that the respondent Nos. 5 & 6 are continuously harassing and threatening the petitioners of dire consequences, despite knowing the fact that the petitioners have solemnized their marriage. The petitioners have raised an apprehension of a threat to their life at the hands of private respondents. The petitioners have placed on record the copies of the certificates as Annexure-I to show their age proofs. The petitioners have also placed on record the copies of Marriage

Agreement and Marriage Certificate as also the photographs of their marriage as Annexures

Without commenting upon the validity of the marriage, this writ petition is disposed of at this stage with a direction to the petitioners that in the event they apprehend any threat to their life and liberty at the hands of the respondent Nos. 5 & 6, they shall approach the respondent No. 3/4, i.e. SHO, Police Station Akhnoor/Pargwal, Jammu who shall look into the grievance of the petitioners and if found genuine, he shall provide protection to the petitioners against the threats from respondent Nos. 5 and 6.

Disposed of accordingly along with connected application.

(RAJNESH OSWAL)
JUDGE

Jammu
28.05.2020
(Rakesh)

Whether the order is speaking: Yes/No
Whether the order is reportable: Yes/No